GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1379 ANSWERED ON 9TH FEBRUARY, 2023

COMPENSATION IN LIEU OF LAND ACQUISITION

1379. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the land owners are compensated in lieu of land acquisition for construction of National Highways (NHs);
- (b) if so, the rate at which such compensation is paid in rural and urban areas;
- (c) whether the Government proposes to make lump sum payment of such compensation in proportionate to the value of land in metropolitan areas; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) Land for the development and maintenance of National Highways (NHs) is acquired under Section 3 of the National Highways (NH) Act, 1956. The compensation is determined in accordance with the First Schedule of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. Also, the provisions of the RFCTLARR Act, 2013, relating to rehabilitation and resettlement in accordance with the Second Schedule and infrastructure amenities in accordance with the Third Schedule have been made applicable to all cases of land acquisition

under the National Highways Act, 1956, i.e. the enactment specified at Sr. No. 7 in the Fourth Schedule to the RFCTLARR Act, with effect from 01.01.2015.

(b) For the purpose of payment of compensation in lieu of land acquired for development of National Highways, the market value of such land acquired is determined under section 26 of the RFCTLARR Act 2013, by the State Government. Then the market value is multiplied with the Multiplication Factor (MF) in terms of section 26(2) of the RFCTLARR Act, 2013. The MF by which market value of land is multiplied is specified in First Schedule of RFCTLARR) Act, 2013. For land acquired in urban areas, MF 1.00 (One) is used. For land acquired in rural areas, MF 1.00 (One) to 2.00 (Two), based on the distance of project from urban area, as may be notified by the appropriate Government, is used. Further, 100% solatium and 12% interest on the basic market value from date of notification under section 3A of the NH Act 1956 till the date of Award under section 3G of the NH Act or possession of the land, whichever is earlier, is also given to the people whose land has been acquired for development and maintenance of NHs.

(c) and (d) No sir.
